CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 140/GT/2026

Subject	:	Petition for truing up of tariff, for the period 2019-24, and for determination of tariff, for the period 2024-29, in respect of Teesta Low Dam-III Power Station.
Petitioner	:	NHPC Limited
Respondent(s)	:	WBSEDCL
Date of hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Poorva Saigal, Advocate, NHPC Shri Rishabh Saxena, Advocate, NHPC Ms. Kaavya Madaan, Advocate, NHPC

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the additional information sought by the Commission had been furnished vide affidavit dated 16.9.2026. Learned counsel further submitted that the Respondent, WBSEDCL, being the sole beneficiary in the matter, had failed to file its reply despite being granted multiple opportunities. Accordingly, the learned counsel requested that the matter be reserved for orders.

3. None appeared on behalf of the Respondent.

4. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **7.12.2026**:

a. *As per the reconciliation of ACE claimed in Form-9A, Form-9Bi, Form-9C, and Form-16, Form 9-C has been revised. The Petitioner is directed to submit the revised auditor-certified Form 9-C.*

5. The Respondent is permitted to file its reply on or before **14.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **28.12.2026.**

6. Subject to the above, the order in the Petition was reserved.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)